

ITEM NO.2 + 40

COURT NO.3

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32260/2010

(From the judgement and order dated 10/08/2010 in CMWP No. 38095/2008 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ORS.

Petitioner(s)

VERSUS

AJIT SINGH & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH SLP(C) NO. 6500 of 2011
(With office report)

Date: 12/05/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE A.K. PATNAIK

For Petitioner(s) Ms. Shobha Dixit, Sr. Adv.
 Mr. D.K. Goswami, Adv.
 Mr. Anuvrat Sharma, Adv.
 Ms. Alka Sinha, Adv.

 Mr. A.Venayagam Balan, Adv.

For Respondent(s) Mr. A.Venayagam Balan, Adv.
 Mr. Ravindra Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C)No.6500/2011

It is seen that in SLP(C)No.6500/2011, respondents 2 to 4 are not served. Mr. Anuvrat Sharma, learned counsel undertakes to appear for respondents 2 to 4. He is permitted to enter appearance within two weeks.

2

Counter be filed within four weeks.
Rejoinder, if any, within four weeks
thereafter.

SLP(C)No.32260/2010

Learned counsel for the petitioner seeks leave to file a supplementary affidavit alongwith order passed by the prescribed authority under the Ceiling and Land Holding Act. Petitioners are permitted to file the same.

List both the matter after summer

vacation.

(O.P. Sharma)
Court Master

(M.S.Negi)
Court Master